



NATIONAL COMPANY LAW TRIBUNAL KOLKATA BENCH` KOLKATA

C.P No.405/KB/2017 Cont A.No.449/KB/2017 I.A.No.477/KB/2017 I.A No. 122/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15th February 2018, 10.30 A.M

Name of the Company	Kishore kejriwal & Anr-Vs-0	Gold Silver Arts Pvt Ltd & Ors	-
Under Section	241/242		
	nation of Authorized IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date
1. Mr. Ratua	iko Banesji, Sr	.Adv.)	
2. Mr. Sakeja			Bur 18
3. Mr. Semil	Crupta, Adu.	Pertitioners	15/2/
4. Ma. Ayan			
1. Mr. Jishny Ch	owdhury.		
2. Mr. Saynork M	ita Adv.	of the second se	Rahul Singl
3. Mr. Rahul S	Adv) Re	espondent	Rahul Singl 13/2/18
4. Mr. S. G. Mu	skeng holy		

ORDER

Ld. Counsel for the petitioners and the respondents is present.

Ld. Counsel appearing on behalf of the respondents in I.A.No. 477/2017 sought leave to file reply affidavit. Reply affidavit may be filed within 2 weeks by serving a copy of the reply affidavit to the applicant in I.A. Rejoinder, if any, may be filed within 2 weeks of receipt of the reply affidavit by serving a copy of the rejoinder to the respondents.

I.A. No. 122/KB/2018 has been filed by the respondents. It is brought to my notice that the I.A. Is appearing today in the cause list. However it is not in our record. Office is directed to trace the I.A. and if it is defectless, then posted it for hearing along with C.P. Meanwhile respondents in I.A. 122/KB/2018 are directed to file reply affidavit within 2 weeks by serving a copy of the reply affidavit to the applicant and the applicant is directed to file rejoinder, if any, within 2 weeks of receipt of the reply affidavit by serving a copy of the rejoinder to the respondents.

Respondents in Cont. A. No. 449/KB/2017 sought leave to file reply affidavit. Leave is granted.

List it on 23/03/2018.

Interim order, if any, passed earlier shall continue till next date of hearing.

(Jinan K.R.) Member (J)